

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS

**LOK SABHA**

**UNSTARRED QUESTION NO. 2331 TO BE ANSWERED ON: 13.02.2026**

**Imbalanced Use of Fertilizers**

**2331. Shri Mohite Patil Dhairyasheel Rajsinh:  
Shri Bhaskar Murlidhar Bhagare:  
Shri Sanjay Dina Patil:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is aware of persistent problems relating to imbalanced use of fertilizers and diversion of subsidised fertilizers for non-agricultural purposes, if so, the details thereof;
- (b) whether any assessment has been made of the extent of fertilizers diversion, black marketing or supply shortages affecting farmers in Maharashtra, if so, the details thereof;
- (c) whether the coordination of the Government with various departments has resulted in any concrete action plans, enforcement measures or monitoring systems to address these issues in Maharashtra, if so, the details thereof;
- (d) whether farmers continue to face difficulties in timely access to appropriate fertilizers due to distribution inefficiencies and imbalanced subsidy structures in Maharashtra, if so, the details thereof; and
- (e) whether the Government proposes any specific corrective measures, including supply chain reforms or policy changes, to ensure fair fertilizer availability to farmers in Maharashtra, if so, the details thereof ?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS  
**(SMT. ANUPRIYA PATEL)**

(a) and (b) Indian Council of Agricultural Research has informed that their long-term experiment shown that imbalanced use of chemical fertilizers coupled with low addition of organic matter over years cause multinutrient deficiencies vis-à-vis deterioration of soil quality. Therefore, ICAR recommends soil test based balanced and integrated nutrient management through conjunctive use of both inorganic and organic sources (manure, biofertilizers, green manuring, in-situ crop residue recycling etc.) of plant nutrients. ICAR has developed technology to prepare various types of organic manures besides improved and efficient strains of biofertilizers specific to different crops and soil types. ICAR also imparts training, organizes front-line demonstrations, and awareness programs to educate farmers on all these aspects.

In order to address the issues of hoarding, diversion and black-marketing, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act. Any

complaints received at Department of Fertilizers level regarding these malpractices is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. The details regarding enforcement measures taken by the States, including Maharashtra, from 01.04.2025 to 30.01.2026, to curb these malpractices is placed at **Annexure- I**. Further, Government of Maharashtra undertook coordinated special inspections and enforcement actions have been conducted throughout the state of Maharashtra. These include joint inspections with State Agriculture Officers, surprise raids, verification of fertilizer stocks of dealers.

(c) The Government of India in consultation with the State Government is regularly monitoring the enforcement action taken by State Government against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis. In Maharashtra, since April 2025, 48866 raids have been conducted with 1584 show cause notices issued, 1427 licenses suspended/cancelled and 62 FIRs registered against defaulters till 30.01.2026.

(d) and (e) The movement of subsidised fertilizers from port/plant to PoS machine is being monitored throughout the country by online web based monitoring system called Integrated Fertilizer Management System (iFMS). All farmers including those in the state of Maharashtra are being supplied fertilizers at the subsidized rates on no-denial basis. Government of Maharashtra informed that a total no. of 29206 active retailers & 5831 wholesalers work in the Maharashtra State for selling of subsidized chemical fertilizers. The dealer network is well distributed in the rural as well as urban areas.

Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country:

- i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.
- ii. On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
- iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Monitoring System (iFMS).
- iv. The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.
- v. Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes with priority to fertilizers for timely evacuation of rakes for States.
- vi. The distribution of fertilizes within the State at district level is done by the concerned State government.

Further, the availability of fertilizers viz. Urea, DAP, NPKS and MOP has remained adequate in the State of Maharashtra during the ongoing Rabi 2025-26 season. The information regarding requirement, availability, sales and closing stocks of these fertilizers in the State of Maharashtra during the said period is placed at **Annexure-II**.

## Annexure referred to in reply to parts (a) and (b) of Lok Sabha Unstarred Question No. 2331 for answering on 13.02.2026

Cumulative Statement from April 2025 to January 2026 (as on 30.01.2026)																		
Action taken by the State Government to check black marketing, hoarding, quality check, diversion etc during the Kharif season from April 2025 to January 2026 as on date (30.01.2026)																		
S. no	States	No. of Inspections /raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details*	Toatal		
			Show cause notice issued	No. of licenses cancelled /suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered
1	Andhra Pradesh	20746	80	10	9	193	11	19	346	0	0	19	4	12	NIL	638	25	40
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
3	Assam	4723	12	6	1	59	0	0	46	1	0	27	0	0	NIL	144	7	1
4	Bihar	22961	1241	782	116	7	0	0	5	0	0	0	0	0	NIL	1253	782	116
5	Chhattisgarh	6916	295	13	4	29	1	0	145	5	0	24	0	0	NIL	493	19	4
6	Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
7	Delhi	345	0	0	1	0	0	0	3	0	0	0	3	0	NIL	3	3	1
8	Goa	619	544	180	6	10	0	0	32	1	0	16	0	0	NIL	602	181	6
9	Gujarat	16055	46	3	1	15	0	0	117	2	0	9	4	11	NIL	187	9	12
10	Haryana	5139	65	15	10	24	20	5	51	12	6	13	5	6	NIL	153	52	27
11	Himachal Pradesh	15	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
12	Jammu & Kashmir	4725	143	44	2	32	3	0	66	2	0	8	0	0	NIL	249	49	2
13	Jharkhand	759	57	20	11	32	4	0	2	0	0	1	1	0	NIL	92	25	11
14	Karnataka	8708	368	25	1	243	5	0	244	14	2	96	6	8	NIL	951	50	11

S. no	States	No. of Inspections /raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details	Total		
			Show cause notice issued	No. of licenses cancelled /suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered
15	Kerala	1585	0	0	0	0	0	0	50	0	0	4	0	4	NIL	54	0	4
16	Madhya Pradesh	6089	0	0	91	0	0	0	739	44	4	723	160	15	NIL	1462	204	110
17	Maharashtra	48866	16	0	16	0	0	0	1567	1354	44	1	73	2	NIL	1584	1427	62
18	Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL	1	0	0
19	Meghalaya	685	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
20	Mizoram	35	1	0	0	0	0	0	0	0	0	4	0	0	NIL	5	0	0
21	Nagaland	77	14	0	14	0	0	0	101	0	0	2	64	1	NIL	117	64	15
22	Odisha	7601	4	3	2	0	0	0	55	1	1	2077	110	4	NIL	2136	114	7
23	Puducherry	51	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
24	Punjab	6441	37	1	1	20	0	1	293	92	3	5	0	5	NIL	355	93	10
25	Rajasthan	11905	652	118	47	74	40	34	506	1	2	27	22	27	NIL	1259	181	110
26	Tamilnadu	21086	14	0	4	6	8	0	33	25	0	112	17	1	NIL	165	50	5
27	Telangana	130333	5	9	3	4	2	0	128	0	0	4	0	5	NIL	141	11	8
28	Tripura	796	0	0	0	9	0	0	0	0	0	0	0	0	NIL	9	0	0
29	Uttar Pradesh	39887	2341	2901	179	164	139	11	164	151	20	88	7	14	3	2757	3198	224
30	Uttarakhand	495	0	0	0	0	0	0	0	0	0	43	0	0	NIL	43	0	0
31	West Bengal	50267	0	0	0	0	0	0	286	0	0	0	0	0	NIL	286	0	0
	Total	417913	5935	4130	519	921	233	70	4979	1705	82	3304	476	115	3	15139	6544	786
* - Details to be submitted- case number, year of FIR and year of filing of case and date of order																		
Above data has been compiled as reported by states																		

**Annexure - II**

**Annexure referred to in reply to parts (d) and (e) of Lok Sabha Unstarred Question No. 2331 for answering on 13.02.2026**

<b>MAHARASHTRA STATE FERTILIZER POSITION FOR RABI 2025-26 (TILL 08/02/26)</b>					
<b>FIG. IN LMT</b>					
<b>S.No</b>	<b>Product</b>	<b>Pro rata Requirement From 01/10/25 to 08/02/26</b>	<b>Availability From 01/10/25 to 08/02/26</b>	<b>Cumulative DBT Sales From 01/10/25 to 08/02/26</b>	<b>Closing Stock as on 08/02/26</b>
<b>1</b>	<b>UREA</b>	8.58	12.61	8.57	4.04
<b>2</b>	<b>DAP</b>	2.08	3.88	2.02	1.87
<b>3</b>	<b>MOP</b>	1.12	1.50	0.69	0.81
<b>4</b>	<b>NPKS</b>	9.57	17.64	8.26	9.39
<b>Total</b>		<b>21.35</b>	<b>35.64</b>	<b>19.54</b>	<b>16.10</b>